HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 13333 OF 2025

Between:

M/s. P.Venkataramaniah and Co, Plot No.79, MLA and MP Colony, Road No.10 C. Jubliee Hills, Hyderabad -500 033, Telanagana, represented by its Proprietor, Sri. Venkatramaiah Ravulapalli.

...PETITIONER

AND

1. Superintendent of Central Tax, Jubliee Hills-II Circle, Jubliee Hill, Hyderabad.
2. The State of Telangana, represented by its Principal Secretary, Revenue Department (Commercial Taxes). Telangana Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order or direction particularly one in the nature of Writ of Mandamus setting aside the Order for Cancellation of Registration passed by the first respondent in Form GST REG -19, vide Ref. No.ZA360623047187F, dated 23.06.2023. in cancelling GSTN Registration Certificate of the petitioner vide GSTN No. No.36ACKPR1937R1ZQ, as arbitrary, illegal, against Principles of Natural Justice, contrary to the provisions of the CGST Act, 2017/ TGST Act 2017, and contrary to the Judicial pronouncements of this Hon'ble Court on the self-same subject.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pending disposal of the Writ Petition, suspend the operation of the Order for

Cancellation of Registration, passed by the first respondent in Form GST REG — 19, vide Ref. No.ZA360623047187F, dated 23.06.2023.

Counsel for the Petitioner: SRI S.SURI BABU
Counsel for the Respondent No.1: SRI DOMINIC FERNANDES, senior standing counsel for CBIC
Counsel for the Respondent No.2: GP FOR COMMERCIAL TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.13333 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri S.Suri Babu, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The prayer is allowed.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI S.SURI BABU, Advocate [OPUC]
2. One CC to SRI DOMINIC FERNANDES, senior standing counsel for CBIC [OPUC]
3. Two CCs to GP FOR COMMERCIAL TAX, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

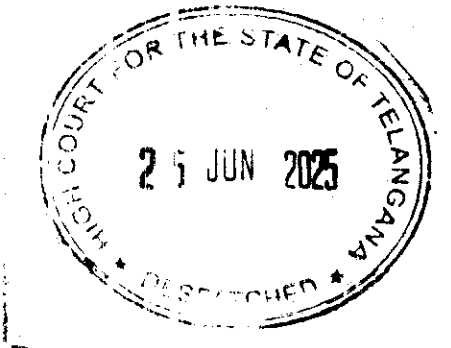
PSK.
LS

HIGH COURT

DATED:29/04/2025

ORDER

WP.No.13333 of 2025



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(7) P.L 24/5/25